

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

OA-4240/2017

New Delhi this the 01st day of December, 2017

**HON'BLE MR. JUSTICE PERMOD KOHLI, CHAIRMAN
HON'BLE MR. UDAY KUMAR VARMA, MEMBER (A)**

Lalit Singla,
Joint General Manager (Finance),
Age 50 years,
S/o Shri Ram Avtar Singla,
HUDCO, India Habitat Centre,
Lodhi Road,
New Delhi-110003.

Group-A. Applicant

(through Sh. R.K. Venkatraman with Sh. Rakesh Dudeja)

Versus

1. Housing & Urban Development,
Corporation Ltd.
Through its Chairman & Managing Director,
HUDCO, India Habitat Centre,
Lodhi Road, New Delhi-110003.

2. The Executive Director (HR),
HUDCO, India Habitat Centre,
Lodhi Road, New Delhi-110003. Respondents

(through Sh. Rohit Sharma with Sh. Anshil Chowdhary, Sh. Mohit Aneja and SH.Gauravjeet Narwan)

ORDER (ORAL)

Hon'ble Mr. Justice Permod Kohli, Chairman

Issue notice to the respondents. Learned counsel Sh. Rohit Sharma accepts notice on behalf of the respondents.

2. The applicant is presently holding the post of Joint General Manager (Finance) in respondent no. 1 corporation. He is seeking his consideration for promotion to the post of General Manager (Finance) on the basis of some decision taken by the board earlier. The controversy seems to be pending since the year 2001. The applicant made various representations right from the year 2006. The last being dated 06.11.2017. It has been contended that a DPC for promotion to the post of General Manager (Finance) was held on 17.11.2017 and the DPC has made certain recommendations which are required to be considered by the Board of the respondent corporation. The Board meeting is said to be scheduled for 06.12.2017.

3. The principle prayer made in this application is for a direction to dispose of various representations made by the applicant before the final approval of the DPC. The other prayer is to restrain the respondents from getting the results of the DPC approved from the Board. Learned counsel for the applicant however submits that he has instructions not to press the other prayers except the decision on the representations.

4. In this view of the matter, this application is disposed of at the admission stage with direction to the competent authority, respondent no. 1 corporation to take a decision on the

representation of the applicant particularly the last one dated 06.11.2017 within a period of one month from the date of receipt of certified copy of this order. Suffice it to say that the decision shall be by a reasoned and speaking order and will be communicated to the applicant immediately thereafter.

(UDAY KUMAR VARMA)
MEMBER (A)

(JUSTICE PERMOD KOHLI)
CHAIRMAN

/ns/